

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

2 /

C.P No. 220/(MAH)/2017
MA No. 203/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017

NAME OF THE PARTIES:

Times Innovating Media Ltd.

V/s.

Brand Connect Communications (India)
Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

MA 203/2017 in CP 220/ I&BP/NCLT/MB/MAH/2017

First Call : None Present.

MA wrongly on Board

Since the Petitioner side is not present, this Bench hereby directs the Petitioner to be present and argue the matter on next date of hearing, failing which this Petition will be dismissed for default.

List this matter on 16.8.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)